RATIFIED MINUTES OF MEETING No.11/16 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 01.09.2015

Please Note

(i) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.

(ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 11/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 01.09.2015 under the Chairmanship of Shri J.M. Gupta, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015–2020/Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. O.P. Sharma, JIA	223	9868160477	DCPC, Shastri Bhavan
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	**Case No.:16/11/80-ALC2/2015**	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00223/AM16/	RLA File :31/24/040/00087/AM10/	Lic.No/Date:3110039773 28.08.2009	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP vide ID No.12/100/2015-ISW/1 dated 01.09.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size & weight of 1 No. of Blank required for each export product (Heat Exchanger Plate)			

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	supported by its size. Case is deferred to 13.10.2015.

2	**Case No.:23/9/80-ALC2/2012**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:13.10.2015
	Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 13.10.2015.			

3	**Case No.:6/7/80-ALC2/2013**	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:13.10.2015
	Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 03.02.2015 and reminded the TA, DHI to expedite comments. The firm has informed that its supply is to Chennai Metro Rail Corporation under deemed export category. Case is deferred to 13.10.2015.			

4	**Case No.:18/15/80-ALC2/2012**	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:13.10.2015
	Decision: The Committee noted that DHI vide UO No.3(32)/13-TSW(B)/280 dated 15.07.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply(copy to be sent to the firm). Case is deferred to 13.10.2015.			

5	**Case No.:12/8/80-ALC2/2015**	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00118/AM16/	RLA File :04/24/040/00162/AM13/	Lic.No/Date:0410141073 16.11.2012	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (75)/15-ME dated 30.07.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

6	**Case No.:23/13/80-ALC2/2013**	Party Name: ALSTOM TRANSPORT INDIA	Meet No/Date:11/80-ALC2/2015	**Status: Deferred**

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		LIMITED	01.09.2015	
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:13.10.2015
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 12.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

7	**Case No.:2/25/80-ALC2/2013**	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:13.10.2015
	Decision: The committee noted that the firm's reply dated 10.07.2015 has been sent to DHI on 21.07.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 13.10.2015.			

8	**Case No.:3/25/80-ALC2/2013**	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:13.10.2015
	Decision: The committee noted that the firm's reply dated 10.07.2015 has been sent to DHI on 21.07.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 13.10.2015.			

9	**Case No.:10/15/80-ALC2/2013**	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:13.10.2015
	Decision: The committee noted that deficiency raised by DHI vide its UO No.3 (32)/13-TSW (B) dated 24.07.2015 in the firm's application is being sent to the firm to furnish reply. Case is deferred to 13.10.2015.			

10	**Case No.:11/15/80-ALC2/2013**	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:13.10.2015
	Decision: The committee noted that deficiency raised by DHI vide its UO No.3 (32)/13-TSW (B) dated 24.07.2015 in the firm's application is being sent to the firm to furnish reply. Case is deferred to 13.10.2015.			

11	**Case No.:44/10/80-**	Party Name: BOTIL OIL	Meet No/Date:11/80-	**Status:**

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	ALC2/2013	TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	ALC2/2015 01.09.2015	**Deferred**
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:13.10.2015
	Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 13.10.2015.			

12	**Case No.:11/8/80-ALC2/2015**	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00117/AM16/	RLA File :04/24/040/00057/AM14/	Lic.No/Date:0410147951 11.07.2013	Defer Date:13.10.2015
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (76)/15-ME dated 30.07.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

13	**Case No.:9/5/80-ALC2/2014**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's reply dated 16.10.2014 has been sent to MSME on 30.10.2014 followed by reminder dated 07.04.2015 and 13.08.2015 to expedite comments.NC decided to remind MSME again to expedite comments. Case is deferred to 13.10.2015.			

14	**Case No.:50/15/80-**	Party Name: TERACOM	Meet No/Date:11/80-	**Status:**

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	ALC2/2013	LIMITED	ALC2/2015 01.09.2015	**Deferred**
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:13.10.2015
	Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 followed by reminder on 07.04.2015 and 14.08.2015 to expedite comments. NC decided to remind DEIT again to expedite comments. Case is deferred to 13.10.2015.			

	Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
15	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:13.10.2015
	Decision: The committee noted that the firm's reply dated 10.07.2015 has been sent to DHI on 21.07.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
16	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:13.10.2015
	Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to **expedite comments.** Case is deferred to 13.10.2015.			

	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:13.10.2015
17	**Decision :** The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate.			

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	DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 13.10.2015.

18	**Case No.:13/19/80-ALC2/2013**	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:13.10.2015
	Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to **expedite comments.** Case is deferred to 13.10.2015.			

19	**Case No.:44/3/80-ALC2/2014**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:15.08.2015
	Decision: NC noted that this case listed in this meeting due to some technical error. **This case is already deferred to 15.09.2015.**			

20	**Case No.:21/21/80-ALC2/2013**	Party Name: GLOBE HI-FABS	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:13.10.2015
	Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy –IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015 followed by reminder dated 13.08,2915.NC decided to issue a reminder to Policy-4 again Section to expedite the case. Case is deferred 13.10.2015.			

21	**Case No.:7/2/80-ALC2/2014**	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:13.10.2015

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	Decision: The committee noted that firm's reply dated 24.08.2015 has been sent to DEIT for comments. Case is deferred to 13.10.2015			

22	**Case No.:13/8/80-ALC2/2014**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of DEIT vide UO No.17 (16)/14-IPHW dated 21.08.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

23	**Case No.:18/8/80-ALC2/2014**	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:13.10.2015
	Decision: The committee noted that firm's reply dated 11.08.2015 has been sent to MSME on 20.08.2015 for comments. Case is deferred to 13.10.2015.			

24	**Case No.:15/8/80-ALC2/2014**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments and reminder to DEIT was issued on 29.04.2015 to expedite comments and decided to await comments. Case is deferred to 13.10.2015.			

25	**Case No.:1/4/80-ALC2/2014**	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:13.10.2015
	Decision: The committee noted that deficiency raised by MSME has been sent to the firm on 13.08.2015 to furnish reply. Case is deferred to 13.10.2015.			

26	**Case No.:22/8/80-ALC2/2014**	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:13.10.2015
	Decision: The committee noted that deficiency raised by DHI has been sent to the firm on 13.08.2015			

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	to furnish reply. Case is deferred to 13.10.2015.			

27	**Case No.:41/14/80-ALC2/2014**	Party Name: BEML LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:13.10.2015
	Decision: The committee noted that firm's reply dated 22.07.2015 has been sent to DHI on 06.08.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT. Case is deferred to 13.10.2015.			

28	**Case No.:43/14/80-ALC2/2014**	Party Name: BEML LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:13.10.2015
	Decision: The committee noted that firm's reply dated 22.07.2015 has been sent to DHI on 06.08.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT. Case is deferred to 13.10.2015.			

29	**Case No.:1/11/80-ALC2/2014**	Party Name: HITTCO TOOLS LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014	Defer Date:13.10.2015
	Decision: The committee noted that firm's reply dated 28.05.2015 has been sent to MSME on 06.07.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 13.10.2015.			

30	**Case No.:40/14/80-ALC2/2014**	Party Name: BEML LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:13.10.2015
	Decision: The committee noted that firm's reply dated 22.07.2015 has been sent to DHI on 06.08.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT. Case is deferred to 13.10.2015.			

31	**Case No.:42/14/80-ALC2/2014**	Party Name: BEML LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**

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	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:13.10.2015
	Decision: The committee noted that firm's reply dated 22.07.2015 has been sent to DHI on 06.08.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT. Case is deferred to 13.10.2015.			

32	**Case No.:45/14/80-ALC2/2014**	Party Name: BEML LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:13.10.2015
	Decision: The committee noted that firm's reply dated 22.07.2015 has been sent to DHI on 06.08.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. The same is being called for by DGFT. Case is deferred to 13.10.2015.			

33	**Case No.:47/14/80-ALC2/2014**	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Rejected**
	HQ File :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 05.03.2015 followed by reminder on 15.05.2015 and final reminder dated 02.07.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			

34	**Case No.:34/14/80-ALC2/2014**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's reply has been sent to DEIT directly on 26.12.2014 for comments. NC issued reminder to DEIT through E-mail dated 29.04.2015 followed by reminder on 13.08.2015 to expedite comments and decided to remind DEIT again to expedite comments. Case is deferred to 13.10.2015.			

35	**Case No.:7/17/80-ALC2/2014**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:13.10.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 for comments followed by reminder on 09.01.2015 and 02.07.2015 to expedite comments and decided to ask the applicant to inform AA of same E.P rating ratified in the past as requested by DHI. The firm			

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	has informed that its supply is to Garwara NTPC (Sl.No.45) under deemed export category. Case is deferred to 13.10.2015.

36	**Case No.:46/17/80-ALC2/2014**	Party Name: VENKATESWARA ENGINEERING WORKS	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date:13.10.2015
	Decision: The Committee noted that firm's reply dated 02.05.2015 has been sent to MSME on 19.05.2015 followed by reminder on 13.08.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 13.10.2015.			

37	**Case No.:60/8/80-ALC2/2015**	Party Name: MOBIS INDIA LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00166/AM16/	RLA File :04/24/040/00104/AM15/	Lic.No/Date:0410159157 05.08.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (106)/15-ME dated 01.09.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

38	**Case No.:9/14/80-ALC2/2014**	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency raised by DHI in the firm's application sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

39	**Case No.:6/17/80-ALC2/2014**	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has submitted post personal hearing reply which is being sent to DHI for examination and comments. Case is deferred to 13.10.2015.			

40	**Case No.:33/17/80-ALC2/2014**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0910060889	Defer

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	:01/80/050/00405/AM15/	:09/24/040/00262/AM15/	26.08.2014	Date:13.10.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 for comments followed by reminder on 09.01.2015 and 02.07.2015 to expedite comments and decided to ask the applicant to inform AA of same E.P rating ratified in the past as requested by DHI. The firm has informed that its supply is to Rajasthan Rajya Vidyut Nigam Limited under deemed export category. Case is deferred to 13.10.2015.			

41	**Case No.:35/14/80-ALC2/2014**	Party Name: PRECISION EQUIPMENTS (CHENNAI)PVT.LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:13.10.2015
	Decision: The Committee noted that firm's reply dated 20.08.2015 has been sent to DIPP on 25.08.2015 for examination and comments. Case is deferred to 13.10.2015.			

42	**Case No.:14/17/80-ALC2/2014**	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 13.10.2015.			

43	**Case No.:32/17/80-ALC2/2014**	Party Name: AZAD EGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:13.10.2015
	Decision: The Committee noted that deficiency raised by DHI vide UO No.3 (92)/15-TSW(B) dated			

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	28.08.2015 in the firm's application has been sent to the firm on 01.09.2015 to furnish reply. Case is deferred to 13.10.2015.			

44	**Case No.:51/17/80-ALC2/2014**	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:13.10.2015
	Decision: The Committee noted that firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 followed by reminder on 17.08.2015 for examination and comments and decided to remind MSME again to expedite comments. Case is deferred to 13.10.2015.			

45	**Case No.:52/17/80-ALC2/2014**	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	Defer Date:13.10.2015
	Decision: The Committee noted that firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 followed by reminder on 17.08.2015 for examination and comments and decided to remind MSME again to expedite comments. Case is deferred to 13.10.2015.			

46	**Case No.:1/26/80-ALC2/2014**	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00624/AM15/	RLA File :61/24/040/00083/AM15/	Lic.No/Date:6110001273 02.02.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (86)/15-TSW (B)/298 dated 05.08.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

47	**Case No.:2/11/80-ALC2/2015**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00209/AM16/	RLA File :03/81/040/00460/AM15/	Lic.No/Date:0310794073 24.02.2015	Defer Date:13.10.2015
	Decision: The Committee noted that earlier firm's application has been sent to C&PC on 24.08.2015 for examination and comments. However, as the case pertains to DEIT, NC decided to send the application to DEIT for examination and comments. Case is deferred to 13.10.2015.			

48	**Case No.:32/4/80-ALC2/2015**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0410160198	Defer

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:01/80/050/00103/AM16/	:04/24/040/00282/AM15/	25.02.2015	Date:13.10.2015

Decision: The Committee noted that firm's application has been sent to DHI on 01.06.2015 for examination and comments. Additional information received from the firm is being sent to DHI for comments The firm has informed that its supply is to NTPC, New Delhi under deemed export category. Case is deferred to 13.10.2015.

Case No.:6/8/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
HQ File :01/80/050/00112/AM16/	RLA File :03/94/040/01101/AM15/	Lic.No/Date:0310794289 02.03.2015	

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Decision: The committee decided to ratify the norms based upon the written comments of DIPOP vide ID No.12/100/201TSW/49 as under:-

1. Net Empty weights of export products at Sl. No. 1, 2, 3 & 4 may be specified as 191.8 MT, 162 MT, 110.5 MT & 49 MT respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 120 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 48093 Kgs. inclusive of 3 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as 15 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 9878 Kgs. inclusive of 3 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 2653 Kgs. inclusive of 3 % wastage.
5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 4 to 10, 20, 21, 27 to 30 & 32.
6. Quantity of import item at Sl. No. 4 may be allowed as 306088 Kgs. inclusive of 5.98 % wastage after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 139896 Kgs. inclusive of 7.86 % wastage after taking 1/3rd recovery from scrap.
8. Quantities of import items at Sl. No. 6 & 7 may be allowed as applied for i.e. 649 Kgs. & 9 Kgs. respectively inclusive of 5 % wastage.
9. Quantity of import item at Sl. No. 8 may be allowed as 105 Kgs. (7.66 Meters) inclusive of % wastage.
10. Quantity of import item at Sl. No. 9 may be allowed as 26.3 Kgs. (1.16 Meters) inclusive of % wastage.
11. Quantity of import item at Sl. No. 10 may be allowed as 17.4 Kgs. (1.86 Meters) inclusive o 2 % wastage.
12. Quantity of import item at Sl. No. 11 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 151 Kgs. inclusive of 3 % wastage.
13. Quantity of import item at Sl. No. 12 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be as applied for i.e. 98 Kgs. inclusive of 3 % wastage.
14. Quantity of import item at Sl. No. 13 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be as applied for i.e. 21 Kgs. inclusive of 3 % wastage.
15. Quantities of import items at Sl. No. 14, 15 & 16 (welding Consumables) may be allowed a applied for i.e. 7715 Kgs. each.
16. Quantities of import items at Sl. No. 17, 18 & 19 (welding Consumables) may be allowed a 10593 Kgs., 10593 Kgs. & 3990 Kgs. respectively.
17. Quantities of import items at Sl. No. 20 & 21 may be allowed as 1.02 mtr./mtr. content in export products.
18. Quantities of import items at Sl. No. 23, 25 & 33 may also be specified as 10 Nos., 7 Nos. & 1 No. respectively in addition to their weights.

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	19. Import items at Sl. No. 22 to 25 & 33 may be allowed on net to net basis with accountability clause. 20. Quantity of import item at Sl. No. 26 may be allowed as applied for. 21. Quantities of import items at Sl. No. 27 to 31 may be allowed as 1.02 Kgs./Kg. content in export products. 22. Quantity of import item at Sl. No. 32 may be allowed as 1.01 mtr./mtr. content in export products. RA may take further necessary action accordingly.

50	**Case No.:1/8/80-ALC2/2015**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DHI vide UO No.3 (155)/15-TSW (B)/308 dated 12.08.2015 has raised deficiency in firm's application and decided to send it to the firm to furnish reply. Case is deferred to 13.10.2015.			

51	**Case No.:17/11/80-ALC2/2015**	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00224/AM16/	RLA File :07/24/040/00451/AM15/	Lic.No/Date:0710107790 12.03.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME for examination on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

52	**Case No.:69/8/80-ALC2/2015**	Party Name: LYOPHILIZATION SYSTEMS INDIA PVT LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00175/AM16/	RLA File :09/24/040/00675/AM15/	Lic.No/Date:0910061714 17.03.2015	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/2015-TSW/52 dated 01.09.2015 as under:- Advance Authorization may be ratified as per General Note- 4 for Engineering Products. RA may take further necessary action accordingly.			

53	**Case No.:20/4/80-ALC2/2015**	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00091/AM16/	RLA File :08/24/040/00478/AM15/	Lic.No/Date:0810134866 20.03.2015	Defer Date:13.10.2015

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	Decision: The Committee noted that the firm has not replied to deficiency letter sent directly to them on 01.06.20015 and DGFT has sent it to the firm on 11.06.2015 followed by reminder dated 13.08.2015 and decided to send final reminder to furnish reply. The Committee decided to send reminder to the firm to expedite reply. Case is deferred to 13.10.2015.

54	**Case No.:2/8/80-ALC2/2015**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DHI vide UO No.3 (152)/15-TSW (B)/309 dated 12.08.2015 has raised deficiency in firm's application and decided to send it to the firm to furnish reply. Case is deferred to 13.10.2015.			

55	**Case No.:3/8/80-ALC2/2015**	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:13.10.2015
	Decision : The Committee noted that DHI vide UO No.3 (153)/15-TSW (B)/307 dated 12.08.2015 has raised deficiency in firm's application and decided to send it to the firm to furnish reply. Case is deferred to 13.10.2015.			

56	**Case No.:23/4/80-ALC2/2015**	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00094/AM16/	RLA File :07/24/040/00471/AM15/	Lic.No/Date:0710107931 25.03.2015	Defer Date:13.10.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 01.06.2015 and again it was sent to them 05.06.2015 for examination and comments and decided to remind C&PC to expedite comments. Case is deferred to 13.10.2015.			

57	**Case No.:4/8/80-ALC2/2015**	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00110/AM16/	RLA File :03/95/040/01060/AM15/	Lic.No/Date:0310794860 25.03.2015	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/2015 -TSW/57 dated 01.09.2015 as under:- Advance Authorization may be ratified as under on repeat basis as per their Advance Authorization No. 0310788536 dated 01.09.2014 ratified in NC meeting No. 9/80 dated 03.08.2015:- 1. Net weight of each "Support and Lamination Assembly" may be specified as 30.85 gms. 2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 4643.73 Kgs. inclusive of			

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	5% wastage. 3. Words " 0.345 mm thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 5943 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery form scrap. 4. Words " 0.335 mm thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 5136 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.

58	**Case No.:10/4/80-ALC2/2015**	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00081/AM16/	RLA File :07/24/040/00485/AM15/	Lic.No/Date:0710107973 31.03.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (91)/15-ME dated 27.08.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

59	**Case No.:8/8/80-ALC2/2015**	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00114/AM16/	RLA File :03/94/040/01194/AM15/	Lic.No/Date:0310795107 06.04.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/2015 -TSW/59 dated 01.09.2015 as under:- 1. Words "SS AISI 316L 2B, Size: 0.6 x750 x2038 MM" may be suffixed with the description of export item. 2. Net weight of export product may be specified as 11483 Kgs. **3.** Quantity of import item at Sl. No. 1 may be allowed as 13826 Kgs. as 1.204 Kgs./Kg. content in export item after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.			

60	**Case No.:9/8/80-ALC2/2015**	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00115/AM16/	RLA File :03/94/040/01087/AM15/	Lic.No/Date:0310795106 06.04.2015	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/2015 -TSW/60 dated 01.09.2015 as under:- 1. Words " SS AISI 304 2B, Size: 0.5 x750 x 1741MM" may be suffixed with the description of export item at Sl. No. 1. 2. Words " SS AISI 304 2B, Size: 0.5 x550 x 1330 MM" may be suffixed with the description of export item at Sl. No. 2. 3. Words " SS AISI 316L 2B, Size: 0.6 x750 x 2038 MM" may be suffixed with the description			

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	of export item at Sl. No. 3. 4. Words " SS AISI 316L 2B, Size: 0.5 x750 x 2038 MM" may be suffixed with the description of export item at Sl. No. 4. 5. Words " SS AISI 304 2B, Size: 0.5 x550 x 1330 MM" may be suffixed with the description of export item at Sl. No. 5. 6. Words " SS AISI 304 2B, Size: 0.5 x450 x 899 MM" may be suffixed with the description of export item at Sl. No. 6. 7. Net weight of export products at Sl. No. 1 to 6 may be specified as 72582 Kgs., 7658 Kgs., 11930 Kgs., 31822 Kgs., 25615 Kgs.& 11302 Kgs.respectively. **8.** Quantity of import item at Sl. No. 1 may be allowed as 90861 Kgs. as 1.252 Kgs./Kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap. 9. Quantity of import item at Sl. No. 2 may be allowed as 12552 Kgs. as 1.639 Kgs./Kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap. 10. Quantity of import item at Sl. No. 3 may be allowed as 13139 Kgs. as 1.10 Kgs./Kg. content in export item at Sl. No. 3 after taking 1/3rd recovery from scrap. 11. Quantity of import item at Sl. No. 4 may be allowed as 35046 Kgs. as 1.10 Kgs./Kg. content in export item at Sl. No. 4 after taking 1/3rd recovery from scrap. 12. Quantity of import item at Sl. No. 5 may be allowed as 29110 Kgs. as 1.136 Kgs./Kg. content in export item at Sl. No. 5 after taking 1/3rd recovery from scrap. 13. Quantity of import item at Sl. No. 6 may be allowed as 10919 Kgs. as 1.021 Kgs./Kg. content in export item at Sl. No. 6 after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.

61	**Case No.:10/8/80-ALC2/2015**	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00116/AM16/	RLA File :03/94/040/01169/AM15/	Lic.No/Date:0310795103 06.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP vide ID 12/100/2015-TSW/61 dated 01.09.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 9, 11 & 12 of Standard Deficiency Format. 2. Basis for the gross weight of 7.337 Kgs. for blank sheet supported by blank size and size of Plate (component). Case is deferred to 13.10.2015.			

62	**Case No.:68/8/80-ALC2/2015**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00174/AM16/	RLA File :34/24/040/00270/AM15/	Lic.No/Date:3410041121 06.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that C&PC has sent deficiency letter directly to the firm on 01.07.2015 to furnish reply and decided to send reminder to the firm expedite reply. Case is deferred to 13.10.2015.			

63	**Case No.:58/8/80-ALC2/2015**	Party Name: TITAN COMPANY LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**

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	HQ File :01/80/050/00164/AM16/	RLA File :07/24/040/00001/AM16/	Lic.No/Date:0710108038 15.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that RA has been requested to send complete application of the firm on 13.08.2015 and decided to remind RA to send complete application immediately. Case is deferred to 13.10.2015.			
64	**Case No.:76/8/80-ALC2/2015**	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00182/AM16/	RLA File :34/24/040/00007/AM16/	Lic.No/Date:3410041143 16.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 17.07.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 13.10.2015.			
65	**Case No.:16/8/80-ALC2/2015**	Party Name: H L E ENGINEERS PVT LTD,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00122/AM16/	RLA File :52/24/040/00002/AM16/	Lic.No/Date:5210041499 17.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			
66	**Case No.:12/4/80-ALC2/2015**	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00083/AM16/	RLA File :05/23/040/00606/AM15/	Lic.No/Date:0510393918 23.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 01.06.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 13.10.2015.			
67	**Case No.:18/4/80-ALC2/2015**	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 01.06.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 13.10.2015.			
68	**Case No.:8/11/80-**	Party Name: GRAPHITE	Meet No/Date:11/80-	**Status:**

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	ALC2/2015	INDIA LIMITED	ALC2/2015 01.09.2015	**Deferred**
	HQ File :01/80/050/00215/AM16/	RLA File :03/94/040/00006/AM16/	Lic.No/Date:0310795507 23.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.08.2015 for comments and decided to await comments. Case is deferred to 13.10.2015.			

	Case No.:10/11/80-ALC2/2015	Party Name: SHIV INDUSTRIES	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
69	HQ File :01/80/050/00217/AM16/	RLA File :30/24/040/00060/AM15/	Lic.No/Date:3010103470 23.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.08.2015 for comments and decided to await comments. Case is deferred to 13.10.2015.			

	Case No.:19/4/80-ALC2/2015	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00090/AM16/	RLA File :34/24/040/00020/AM16/	Lic.No/Date:3410041173 24.04.2015	
70	**Decision :** The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/201TSW/70 dated 01.09.2015 as under:- **1.** Quantities of import items at Sl. No. 4 & 19 may be allowed as 1.05 Kgs./Kg. content in export items. **2.** Quantity of import item at Sl. No. 22 may be allowed as 1.01 Kgs./Kg. content in export items. 3. Rest of the import items at Sl. No. 1 to 3, 5 to 18, 20, 21 & 23 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly.			

	Case No.:33/4/80-ALC2/2015	Party Name :EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00104/AM16/	RLA File :04/24/040/00323/AM15/	Lic.No/Date:0410160442 24.04.2015	
71	**Decision :** The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/201TSW/71 dated 01.09.2015 as under:- 1. Quantities of import items at Sl. No. 1, 3 to 48, 50 & 51 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for. 3. Quantity of import item at Sl. No. 49 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.			

72	**Case No.:77/8/80-**	Party Name: MOTHERSON	Meet No/Date:11/80-	**Status:**

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	ALC2/2015	SUMI SYSTEMS LTD.,	ALC2/2015 01.09.2015	**Deferred**
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments and decided to remind C&PC to expedite comments. Case is deferred to 13.10.2015.			

73	**Case No.:15/11/80-ALC2/2015**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00222/AM16/	RLA File :05/24/040/00002/AM16/	Lic.No/Date:0510393959 24.04.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

74	**Case No.:73/8/80-ALC2/2015**	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00179/AM16/	RLA File :05/23/040/00018/AM16/	Lic.No/Date:0510394027 29.04.2015	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/201TSW/74 dated 01.09.2015 as under:- 1. Quantities of import items at Sl. No. 1, 2, 3 & 5 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products. 3. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export products. 4. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm. RA may take further necessary action accordingly.			

75	**Case No.:16/4/80-ALC2/2015**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00087/AM16/	RLA File :05/23/040/00021/AM16/	Lic.No/Date:0510394073 01.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No. Nil dated 01.09.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

76	**Case No.:70/8/80-ALC2/2015**	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510394082	Defer

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	:01/80/050/00176/AM16/	:05/24/040/00045/AM16/	01.05.2015	Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 17.07.2015 for examination and comments. Case is deferred to 13.10.2015.			

77	**Case No.:9/11/80-ALC2/2015**	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00216/AM16/	RLA File :03/95/040/01092/AM15/	Lic.No/Date:0310795704 05.05.2015	
	Decision: The Committee noted that RA has issued the above mentioned AA on GN-4 basis for engineering products and decided to close the case. RA may take further necessary action accordingly.			

78	**Case No.:6/4/80-ALC2/2015**	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00077/AM16/	RLA File :08/24/040/00492/AM15/	Lic.No/Date:0810135196 06.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of C&PC vide OM No.46011/35/2011-PC-II dated 25.08.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

79	**Case No.:7/4/80-ALC2/2015**	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00078/AM16/	RLA File :08/24/040/00024/AM16/	Lic.No/Date:0810135197 06.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of C&PC vide OM No.46011/35/2011-PC-II dated 25.08.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

80	**Case No.:14/8/80-ALC2/2015**	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00120/AM16/	RLA File :08/24/040/00023/AM16/	Lic.No/Date:0810135195 06.05.2015	Defer Date:13.10.2015
	Decision: The committee noted that the firm has not replied to the C&PC deficiency letter sent directly to the firm vide OM No.46011/35/2011-PC-II dated 20.07.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 13.10.2015.			

81	**Case No.:17/4/80-ALC2/2015**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510394120	Defer

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	:01/80/050/00088/AM16/	:05/23/040/00034/AM16/	07.05.2015	Date:13.10.2015
	Decision: The Committee noted that amendment sheet dated 21.05.2015 has been sent to DHI on 17.06.2015 and also noted that the firm has not replied to the deficiency raised by DHI and sent to the firm on 17.07.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

82	**Case No.:74/8/80-ALC2/2015**	Party Name: POWERWIND LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00180/AM16/	RLA File :05/24/040/00614/AM15/	Lic.No/Date:0510394137 07.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that earlier the firm's application has been sent to DHI on 17.07.2015 for examination and comments. However, DHI has informed that this case pertains to C&PC. Accordingly, **NC decided to send the firm's application to C&PC for comments.** Case is deferred to 13.10.2015.			

83	**Case No.:3/11/80-ALC2/2015**	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00210/AM16/	RLA File :03/94/040/00058/AM16/	Lic.No/Date:0310795758 07.05.2015	Defer Date:13.10.2015
	Decision: The committee noted that DIPP vide ID No.12/100/2015-TSW/83 dated 01.09.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format- export product wise. 2. Information in respect of Sl. No. 12 of Standard Deficiency Format, for different types of Suction & Discharge Valve Reed (Export item at Sl. No 1 & 2) & Retainers (Export item at Sl. No. 3) proposed to be exported against this Advance Authorization. 3. Quantities of each type of Suction & Discharge Valve Reed (Export item at Sl. No 1 & 2) & Retainers (Export item at Sl. No. 3). Case is deferred to 13.10.2015.			

84	**Case No.:8/4/80-ALC2/2015**	Party Name: AQUASUB ENGINEERING	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00079/AM16/	RLA File :32/24/040/00001/AM16/	Lic.No/Date:3210077536 08.05.2015	Defer Date:13.10.2015
	Decision: The committee noted that the firm's reply dated 29.07.2015 has been sent to DIPP on 14.08.2015 for examination and comments. Case is deferred to 13.10.2015.			

85	**Case No.:9/4/80-ALC2/2015**	Party Name: AQUASUB ENGINEERING	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Closed**

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	HQ File :01/80/050/00080/AM16/	RLA File :32/24/040/00002/AM16/	Lic.No/Date:3210077537 08.05.2015	
	Decision: The committee noted that RA, Coimbatore has cancelled the above mentioned AA vide letter dated 05.08.2015 and decided to close the case.			

86	**Case No.:34/8/80-ALC2/2015**	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00140/AM16/	RLA File :31/83/040/00017/AM16/	Lic.No/Date:3110065422 08.05.2015	Defer Date:13.10.2015
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 13.10.2015.			

87	**Case No.:4/4/80-ALC2/2015**	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00075/AM16/	RLA File :04/24/040/00013/AM16/	Lic.No/Date:0410160486 11.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 10.07.2015 followed by reminder dated 13.08.2015 and decided to send final reminder to the firm to furnish reply immediately. Case is deferred to 13.10.2015.			

88	**Case No.:5/4/80-ALC2/2015**	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00076/AM16/	RLA File :04/24/040/00030/AM16/	Lic.No/Date:0410160490 11.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 10.07.2015 followed by reminder dated 13.08.2015 and decided to send final reminder to the firm to furnish reply immediately. Case is deferred to 13.10.2015.			

89	**Case No.:21/4/80-ALC2/2015**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00092/AM16/	RLA File :05/23/040/00004/AM16/	Lic.No/Date:0510394195 11.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 02.07.2015 followed by reminder on 13.08.2015 and decided to send final reminder to the firm to furnish reply immediately. Case is deferred to 13.10.2015.			

90	**Case No.:15/8/80-ALC2/2015**	Party Name: GLOBAL ENERGY FOOD	Meet No/Date:11/80-ALC2/2015	**Status: Deferred**

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		INDUSTRIES PVT. LTD.	01.09.2015	
	HQ File :01/80/050/00121/AM16/	RLA File :08/24/040/00013/AM16/	Lic.No/Date:0810135242 11.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 13.10.2015.			

91	**Case No.:24/8/80-ALC2/2015**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00130/AM16/	RLA File :05/23/040/00005/AM16/	Lic.No/Date:0510394238 13.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 02.07.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

92	**Case No.:27/8/80-ALC2/2015**	Party Name: SHIV INDUSTRIES	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00133/AM16/	RLA File :30/24/040/00004/AM16/	Lic.No/Date:3010103484 13.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/201TSW/92 dated 01.09.2015 as under:- 1. Net weight of export item at Sl. No. 3 may be specified as 1333 Kgs. 2. Import item at Sl. No. 1 may be allowed as 1.01 mtr./mtr. content in export item at Sl. No.1. 3. Quantity of import item at Sl. No. 2 may be allowed as 30000 Nos. on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 3 may be allowed as applied for. 5. Import item at Sl. No. 4 may be allowed as 1.01 mtr./mtr. content in export item at Sl. No.2. 6. Quantities of import items at Sl. No. 5 & 6 may be allowed as 36000 Nos. & 18000 Nos. respectively on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 7 may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No.3. RA may take further necessary action accordingly.			

93	**Case No.:71/8/80-ALC2/2015**	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00177/AM16/	RLA File :05/24/040/00067/AM16/	Lic.No/Date:0510394233 13.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that earlier the firm's application was sent to DIPP on 17.07.2015 for examination and comments. However, DIPP has informed that this case does not pertains to them. Accordingly, NC decided to send the application to MSME for comments. Case is deferred to 13.10.2015.			

94	**Case No.:17/8/80-**	Party Name: BOYSEN	Meet No/Date:11/80-	**Status:**

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	ALC2/2015	INDIA LIMITED	ALC2/2015 01.09.2015	**Deferred**
	HQ File :01/80/050/00123/AM16/	RLA File :05/23/040/00016/AM16/	Lic.No/Date:0510394276 18.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 12.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

95	**Case No.:18/8/80-ALC2/2015**	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00124/AM16/	RLA File :05/23/040/00017/AM16/	Lic.No/Date:0510394277 18.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments and decided to remind MSME to expedite reply. Case is deferred to 13.10.2015.			

96	**Case No.:19/8/80-ALC2/2015**	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00125/AM16/	RLA File :05/23/040/00049/AM16/	Lic.No/Date:0510394296 19.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 20.07.2015 for examination and comments.DHI has requested to send them complete application of the firm. NC decided to send complete application of the firm. Case is deferred to 13.10.2015.			

97	**Case No.:78/8/80-ALC2/2015**	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 13.10.2015.			

98	**Case No.:23/8/80-ALC2/2015**	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 13.10.2015.			

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99	**Case No.:25/8/80-ALC2/2015**	Party Name: KDR FORGINGS PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00131/AM16/	RLA File :05/23/040/00035/AM16/	Lic.No/Date:0510394324 21.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl.No.3, 4, 5 & 11 of Standard Deficiency Format". Case is deferred to 13.10.2015.			

100	**Case No.:59/8/80-ALC2/2015**	Party Name: THERMAX LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00165/AM16/	RLA File :31/83/040/00011/AM16/	Lic.No/Date:3110065443 21.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/201TSW/100 dated 01.09.2015 as under:- 1. Net empty weight of 158.247 MT may be specifies with the quantity of export item. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2. 3. Size of import item at Sl. No 1 may be modified as "323.9 mm to 406.4 mm OD and Wall Thickness: 12.7 mm" . 4. Quantity of import item at Sl. No. 1 may be allowed as 5554 Kgs. (18 Meters) as 1.02 Kgs./Kg. content in export item. 5. Size of import item at Sl. No 2 may be modified as "88.9 mm OD and Wall Thickness: 3.05 mm" . 6. Quantity of import item at Sl. No. 2 may be allowed as 19382 Kgs. (8.9 Meters) as 1.02 Kgs./Kg. content in export item. 7. Net weight of import items at Sl. No. 3, 4 & 5 may be specified as 5400 Kgs., 16000 Kgs. & 16500 Kgs. respectively. 8. Import items at Sl. No. 3, 4 & 5 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly.			

101	**Case No.:67/8/80-ALC2/2015**	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00173/AM16/	RLA File :31/83/040/00020/AM16/	Lic.No/Date:3110065449 22.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/201TSW/100 dated 01.09.2015 as under:- 1. Net export weight of 91800 Kgs. may be specified with the quantity of export product. 2. Quantity of import item at Sl.No.1 may be allowed as 360 Nos. on net to net basis. However, duty free weight of this item may be allowed as 56880 Kgs. as 1.55 Kgs./Kg. content in export item after taking 20 % recovery. 3. Quantity of import item at Sl.No.2 may be allowed as 360 Nos. on net to net basis. However, duty free weight of this item may be allowed as 75672 Kgs. as 1.56 Kgs./Kg. content in export item after taking 20 % recovery.			

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	4. Quantities of import items at Sl. No. 3 to 8 may be allowed on net to net basis with accountability clause. 5. Quantity of import item at Sl. No. 9 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.

102	**Case No.:13/8/80-ALC2/2015**	Party Name: CHETAN MEDITECH PVT. LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00119/AM16/	RLA File :08/24/040/00061/AM16/	Lic.No/Date:0810135351 25.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's reply dated 12.08.2015 has been sent to C&PC on 20.08.2015 for examination and comments. Case is deferred to 13.10.2015.			

103	**Case No.:50/8/80-ALC2/2015**	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00156/AM16/	RLA File :22/24/040/00004/AM16/	Lic.No/Date:2210015240 25.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that MSME has raised deficiency in the firm's application vide UO No.30 (74)/15-ME dated 30.07.2015 (copy to be sent to the firm) and decided to send it to the firm to furnish reply. Case is deferred to 13.10.2015.			

104	**Case No.:1/5/80-ALC2/2015**	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00105/AM16/	RLA File :07/24/040/00034/AM16/	Lic.No/Date:0710108269 26.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 15.07.2015 for examination and comments and decided to remind C&PC to expedite comments. Case is deferred to 13.10.2015.			

105	**Case No.:26/8/80-ALC2/2015**	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00132/AM16/	RLA File :08/24/040/00063/AM16/	Lic.No/Date:0810135356 26.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 20.07.2015 sent directly to them and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

106	**Case No.:35/8/80-ALC2/2015**	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**

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	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 16.07.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 13.10.2015.			

107	**Case No.:57/8/80-ALC2/2015**	Party Name :MINDA SILCA ENGINEERING LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00163/AM16/	RLA File :05/24/040/00077/AM16/	Lic.No/Date:0510394373 27.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 01.09.2015 for examination and comments. Case is deferred to 13.10.2015.			

108	**Case No.:40/11/80-ALC2/2015**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00247/AM16/	RLA File :03/95/040/00025/AM16/	Lic.No/Date:0310796241 27.05.2015	
	Decision: The Committee noted that RA, Mumbai has issued the above mentioned AA on GN-4 basis for engineering products and accordingly decided to close the case. RA may take further necessary action accordingly.			

109	**Case No.:22/8/80-ALC2/2015**	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	Defer Date:13.10.2015
	Decision: The Committee noted that earlier the firm's application was sent to MSME on 16.07.2015 for examination and comments. However, MSME has informed that this case pertains to DEIT. Accordingly, NC decided to send the application to DEIT for comments. Case is deferred to 13.10.2015.			

110	**Case No.:37/8/80-ALC2/2015**	Party Name: VALMET CHENNAI PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00143/AM16/	RLA File :04/24/040/00058/AM16/	Lic.No/Date:0410160597 29.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/201TSW/110 dated 01.09.2015 as under:- 1. Import items at Sl. No.1 to 8 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly.			

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	Case No.:36/8/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00142/AM16/	RLA File :04/24/040/00325/AM15/	Lic.No/Date:0410160602 01.06.2015	
111	**Decision:** The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/201TSW/110 dated 01.09.2015 as under:- 1. Quantities of import items at Sl. No. 1 to 12, 14 to 24 & 26 to 39 may be allowed on net to net basis with accountability clause. 2. Quantities of import items at Sl. No. 13 & 25 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.			

	Case No.:20/8/80-ALC2/2015	Party Name: BEST KOKI AUTOMOTIVE PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
112	HQ File :01/80/050/00126/AM16/	RLA File :05/23/040/00036/AM16/	Lic.No/Date:0510394434 03.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DHI has raised deficiency in the firm's application vide UO No.3 (159)/15-TSW(B)/297 dated 05.08.2015 (copy to be sent to the firm) and decided to send it to the firm to furnish reply. Case is deferred to 13.10.2015.			

	Case No.:21/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
113	HQ File :01/80/050/00127/AM16/	RLA File :05/23/040/00070/AM16/	Lic.No/Date:0510394420 03.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

	Case No.:11/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
114	HQ File :01/80/050/00218/AM16/	RLA File :07/24/040/00050/AM16/	Lic.No/Date:0710108304 03.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:6/11/80-ALC2/2015	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
115	HQ File :01/80/050/00213/AM16/	RLA File :03/95/040/00101/AM16/	Lic.No/Date:0310796450 04.06.2015	Defer Date:13.10.2015

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	Decision: The Committee noted that firm's application has been sent to DHI on 26.08.2015 for comments. Case is deferred to 13.10.2015.			

116	**Case No.:7/11/80-ALC2/2015**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00214/AM16/	RLA File :03/95/040/00086/AM16/	Lic.No/Date:0310796416 04.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that earlier firm's application has been sent to DIPP on 01.09.2015 for comments. However, DIPP has informed that this case does not pertain to them. Accordingly, NC decided to send the application to DHI for examination and comments. Case is deferred to 13.10.2015.			

117	**Case No.:28/8/80-ALC2/2015**	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00134/AM16/	RLA File :05/23/040/00076/AM16/	Lic.No/Date:0510394473 08.06.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (87)/15-ME dated 25.08.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

118	**Case No.:31/8/80-ALC2/2015**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00137/AM16/	RLA File :05/23/040/00082/AM16/	Lic.No/Date:0510394474 08.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 01.09.2015 for comments. Case is deferred to 13.10.2015.			

119	**Case No.:63/8/80-ALC2/2015**	Party Name: TIL LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00169/AM16/	RLA File :02/24/040/00029/AM16/	Lic.No/Date:0210205871 09.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter dated 11.08.2015 sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

120	**Case No.:30/8/80-ALC2/2015**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510394512	Defer

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	:01/80/050/00136/AM16/	:05/23/040/00019/AM16/	10.06.2015	Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

121	**Case No.:32/8/80-ALC2/2015**	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00138/AM16/	RLA File :05/23/040/00096/AM16/	Lic.No/Date:0510394521 10.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

122	**Case No.:33/8/80-ALC2/2015**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00139/AM16/	RLA File :05/23/040/00040/AM16/	Lic.No/Date:0510394513 10.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

123	**Case No.:4/11/80-ALC2/2015**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00211/AM16/	RLA File :03/94/040/00133/AM16/	Lic.No/Date:0310796544 10.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

124	**Case No.:29/8/80-ALC2/2015**	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00135/AM16/	RLA File :17/24/040/00018/AM16/	Lic.No/Date:1710006131 11.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DEIT) letter sent to them directly by them on 04.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

125	**Case No.:61/8/80-ALC2/2015**	Party Name: KELD ELLENTOFT INDIA P.LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**

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	HQ File :01/80/050/00167/AM16/	RLA File :04/24/040/00060/AM16/	Lic.No/Date:0410160667 11.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- "Sl.No.4, 5 & 11 of Standard Deficiency Format (Export Product wise)." Case is deferred to 13.10.2015.			

	Case No.:5/11/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00212/AM16/	RLA File :03/95/040/00150/AM16/	Lic.No/Date:0310796578 11.06.2015	
126	**Decision:** The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/2015- TSW/126 dated 01.09.2015 as under:- Advance Authorization may be ratified as under on repeat basis as per their Advance Authorization No. 0310789410 dated 18.09.2014 ratified in NC meeting No. 9/80 dated 03.08.2015: 1. Words " 0.345 mm thick" may be suffixed with the description of import item at and its quantity may be allowed as 7727.4 Kgs. as 2.43 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.			

	Case No.:1/11/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
127	HQ File :01/80/050/00208/AM16/	RLA File :03/95/040/00183/AM16/	Lic.No/Date:0310796625 15.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:38/8/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00144/AM16/	RLA File :05/23/040/00071/AM16/	Lic.No/Date:0510394578 16.06.2015	Defer Date:13.10.2015
128	**Decision:** The Committee noted that DIPP vide ID No.12/100/2015-TSW/128 dated 01.09.20915 has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 8 and 10 to 13) supported by overlay areas and thicknesses. Case is deferred to 13.10.2015.			

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129	**Case No.:39/8/80-ALC2/2015**	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00145/AM16/	RLA File :05/23/040/00074/AM16/	Lic.No/Date:0510394576 16.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DEIT) letter sent to them on 27.07.2015 directly and decided to remind the firm to furnish reply. Case is deferred to 13.10.2015.			

130	**Case No.:43/8/80-ALC2/2015**	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00149/AM16/	RLA File :05/23/040/00084/AM16/	Lic.No/Date:0510394580 16.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

131	**Case No.:55/8/80-ALC2/2015**	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00161/AM16/	RLA File :05/24/040/00096/AM16/	Lic.No/Date:0510394586 17.06.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/100/2015- TSW/131dated 01.09.2015 as under:- 1. Import item may be allowed on net to net basis with accountability clause as claimed by the firm. RA may take further necessary action accordingly.			

132	**Case No.:65/8/80-ALC2/2015**	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00171/AM16/	RLA File :05/23/040/00083/AM16/	Lic.No/Date:0510394588 17.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 13.10.2015.			

133	**Case No.:56/8/80-ALC2/2015**	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for			

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	comments and decided to remind C&PC to expedite comments. Case is deferred to 13.10.2015.

134	**Case No.:18/11/80-ALC2/2015**	Party Name: YOGESHWAR ENGINEERING PVT LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00225/AM16/	RLA File :31/83/040/00035/AM16/	Lic.No/Date:3110065493 19.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

135	**Case No.:49/8/80-ALC2/2015**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00155/AM16/	RLA File :05/23/040/00091/AM16/	Lic.No/Date:0510394648 22.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP vide ID No.12/100/2015-TSW/135 dated 01.09.2015 has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 4 to 8 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 11 in meters, also in addition to its weight. 4. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 16 to 19 & 21 to 23) supported by overlay areas and thicknesses. Case is deferred to 13.10.2015.			

136	**Case No.:51/8/80-ALC2/2015**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00157/AM16/	RLA File :05/23/040/00097/AM16/	Lic.No/Date:0510394649 22.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP vide ID No.12/100/2015-TSW/136 dated 01.09.2015 has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 6 to 8 in Nos. also in addition to their weights. 3. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 13 to 18) supported by overlay areas and thicknesses. Case is deferred to 13.10.2015.			

137	**Case No.:19/11/80-ALC2/2015**	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00226/AM16/	RLA File :07/24/040/00086/AM16/	Lic.No/Date:0710108399 22.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 27.08.2015			

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	for comments. Case is deferred to 13.10.2015.			

	Case No.:54/8/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
138	HQ File :01/80/050/00160/AM16/	RLA File :05/24/040/00111/AM16/	Lic.No/Date:0510394669 23.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 31.08.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
139	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
140	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:41/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
141	HQ File :01/80/050/00147/AM16/	RLA File :05/23/040/00106/AM16/	Lic.No/Date:0510394688 24.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:42/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
142	HQ File :01/80/050/00148/AM16/	RLA File :05/23/040/00109/AM16/	Lic.No/Date:0510394691 24.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 14.08.2015 for comments. Case is deferred to 13.10.2015.			

143	**Case No.:44/8/80-**	Party Name: GLOBE HI-	Meet No/Date:11/80-	**Status:**

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	ALC2/2015	FABS LLP	ALC2/2015 01.09.2015	**Approved**
	HQ File :01/80/050/00150/AM16/	RLA File :05/23/040/00127/AM16/	Lic.No/Date:0510394684 24.06.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID Note No.30 (96)/15-ME dated 01.09.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

144	**Case No.:45/8/80-ALC2/2015**	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00151/AM16/	RLA File :05/23/040/00113/AM16/	Lic.No/Date:0510394692 24.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 13.10.2015.			

145	**Case No.:46/8/80-ALC2/2015**	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00152/AM16/	RLA File :05/23/040/00108/AM16/	Lic.No/Date:0510394689 24.06.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID Note No.30 (77)/15-ME dated 31.07.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

146	**Case No.:48/8/80-ALC2/2015**	Party Name: GLOBE HI-FABS LLP	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Approved**
	HQ File :01/80/050/00154/AM16/	RLA File :05/23/040/00101/AM16/	Lic.No/Date:0510394679 24.06.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID Note No.30 (97)/15-ME dated 01.09.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

147	**Case No.:52/8/80-ALC2/2015**	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00158/AM16/	RLA File :07/24/040/00098/AM16/	Lic.No/Date:0710108420 25.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that MSME has raised deficiency in the firm's application vide UO No. 30(101)/15-ME dated 01.09.2015 and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 13.10.2015.			

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148	**Case No.:53/8/80-ALC2/2015**	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00159/AM16/	RLA File :07/24/040/00097/AM16/	Lic.No/Date:0710108419 25.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that MSME has raised deficiency in the firm's application vide UO No. 30(100)/15-ME dated 01.09.2015 and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 13.10.2015.			

149	**Case No.:64/8/80-ALC2/2015**	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00170/AM16/	RLA File :30/24/040/00014/AM16/	Lic.No/Date:3010103544 26.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that earlier firm's application has been sent to DIPP on 16.07.2015 for comments. Amendment Sheet dated 11.03.2015 also sent to DIPP on 18.08.2014 for comments. However, DIPP has informed that this case does not pertain to them. Accordingly, NC decided to send the application to MSME for examination and comments. Case is deferred to 13.10.2015.			

150	**Case No.:35/11/80-ALC2/2015**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00242/AM16/	RLA File :03/95/040/00197/AM16/	Lic.No/Date:0310796909 26.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.			

151	**Case No.:22/11/80-ALC2/2015**	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00229/AM16/	RLA File :03/95/040/00770/AM15/	Lic.No/Date:0310796966 30.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/100/2014-TSW/151 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Value of other inputs (imported as well as indigenous) required for the manufacture of export item as value addition is 15% with only one input viz. Tube Sheet. Case is deferred to 13.10.2015.			

152	**Case No.:36/11/80-ALC2/2015**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**

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	HQ File :01/80/050/00243/AM16/	RLA File :03/95/040/00141/AM16/	Lic.No/Date:0310796957 30.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:37/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
153	HQ File :01/80/050/00244/AM16/	RLA File :03/95/040/00211/AM16/	Lic.No/Date:0310796955 30.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:38/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
154	HQ File :01/80/050/00245/AM16/	RLA File :03/95/040/00037/AM16/	Lic.No/Date:0310796959 30.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:39/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
155	HQ File :01/80/050/00246/AM16/	RLA File :03/95/040/00148/AM16/	Lic.No/Date:0310796960 30.06.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.			

	Case No.:23/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00230/AM16/	RLA File :03/95/040/00105/AM16/	Lic.No/Date:0310796994 01.07.2015	Defer Date:13.10.2015
156	**Decision:** The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/100/2014-TSW/156 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 5) 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables			

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	5. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 13.10.2015.

157	**Case No.:24/11/80-ALC2/2015**	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00231/AM16/	RLA File :03/95/040/00106/AM16/	Lic.No/Date:0310796995 01.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/100/2014-TSW/157 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1 & 2) supported by length and number of tubes in the export products. 3. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 13.10.2015.			

158	**Case No.:32/11/80-ALC2/2015**	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00239/AM16/	RLA File :03/95/040/00221/AM16/	Lic.No/Date:0310797012 01.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- "Sl.No.3, 4, 5, 11 & 12 of Standard Deficiency Format (Export Product wise)." Case is deferred to 13.10.2015.			

159	**Case No.:12/11/80-ALC2/2015**	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00219/AM16/	RLA File :07/24/040/00105/AM16/	Lic.No/Date:0710108453 02.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

160	**Case No.:34/11/80-ALC2/2015**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

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161	**Case No.:20/11/80-ALC2/2015**	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00227/AM16/	RLA File :03/95/040/00214/AM16/	Lic.No/Date:0310797132 09.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.08.2015 for comments. Case is deferred to 13.10.2015.			

162	**Case No.:25/11/80-ALC2/2015**	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00232/AM16/	RLA File :03/95/040/00272/AM16/	Lic.No/Date:0310797134 09.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/10/2014-TSW/162 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 & 2) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 7). 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables. 5. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 13.10.2015.			

163	**Case No.:26/11/80-ALC2/2015**	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00233/AM16/	RLA File :03/95/040/00273/AM16/	Lic.No/Date:0310797133 09.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/10/2014-TSW/163 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 8). 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables. 5. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 13.10.2015.			

164	**Case No.:27/11/80-ALC2/2015**	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015	**Status: Deferred**

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			01.09.2015	
	HQ File :01/80/050/00234/AM16/	RLA File :03/95/040/00278/AM16/	Lic.No/Date:0310797163 10.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/10/2014-TSW/164 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 & 2) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 9) 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables 5. Total requirement of each import item, export product wise, in a tabular form Case is deferred to 13.10.2015.			

165	**Case No.:28/11/80-ALC2/2015**	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00235/AM16/	RLA File :03/95/040/00285/AM16/	Lic.No/Date:0310797166 10.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/10/2014-TSW/165 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 to 4) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 16). 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables. 5. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 13.10.2015.			

166	**Case No.:29/11/80-ALC2/2015**	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00236/AM16/	RLA File :03/95/040/00286/AM16/	Lic.No/Date:0310797164 10.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/10/2014-TSW/166 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding			

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	Consumables (import item at Sl. No. 14). 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables. 5. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 13.10.2015.

167	**Case No.:30/11/80-ALC2/2015**	Party Name: TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00237/AM16/	RLA File :03/95/040/00287/AM16/	Lic.No/Date:0310797165 10.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/10/2014-TSW/167 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No.1) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No.7). 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables. 5. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 13.10.2015.			

168	**Case No.:33/11/80-ALC2/2015**	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00240/AM16/	RLA File :03/95/040/00277/AM16/	Lic.No/Date:0310797267 15.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl.No.3, 4, 5, 11 of Standard Deficiency Format." Case is deferred to 13.10.2015.			

169	**Case No.:13/11/80-ALC2/2015**	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00220/AM16/	RLA File :31/83/040/00049/AM16/	Lic.No/Date:3110065537 16.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 07.09.2015 for comments. Case is deferred to 13.10.2015.			

170	**Case No.:14/11/80-ALC2/2015**	Party Name: LINDE INDIA LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**

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	HQ File :01/80/050/00221/AM16/	RLA File :02/24/040/00061/AM16/	Lic.No/Date:0210205993 17.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.			

171	**Case No.:31/11/80-ALC2/2015**	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00238/AM16/	RLA File :31/83/040/00058/AM16/	Lic.No/Date:3110065569 29.07.2015	Defer Date:13.10.2015
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/10/2014-TSW/167 dated 01.09.2015 and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format for the import items "Sheets" e.g. at Sl. No. 1, 5, 8 etc. 2. Material of "sheets" and value of scarp generated from sheets vis-a-vis their CIF values. Case is deferred to 13.10.2015.			

172	**Case No.:21/11/80-ALC2/2015**	Party Name: YORK TRANSPORT EQUIPMENT(INDIA) PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2015 01.09.2015	**Status: Deferred**
	HQ File :01/80/050/00228/AM16/	RLA File :31/83/040/00060/AM16/	Lic.No/Date:3110065574 03.08.2015	Defer Date:13.10.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 28.08.2015 for comments. Case is deferred to 13.10.2015.			

S.No.320

Case No. A– 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/DES-I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/83/039/00004/AM15	3110065258 dt.06.02.2015
Date: 01.09.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: NC noted that the firm's reply has been sent to DHI on 13.07.2015 for comments and decided to await comments from DHI. Case is deferred to 13.10.2015.

S.No.321

Case No. A– 03	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00008/AM16/DES-I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/83/039/00005/AM15	3110065291 dt.24.02.2015
Date: 01.09.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

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Decision: NC noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 20.05.2015 followed by reminder on 17.08.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 13.10.2015.

S.No.322

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.09/24/040/00223/AM11	0910043468 dt.09.09.2010
Date: 01.09.2015		Fixation of Norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 13.10.2015.

S.No.323

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.09/24/040/00169/AM11	0910043002 dt.06.08.2010
Date: 01.09.2015		Fixation of Norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 13.10.2015.

S.No.324

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/24/042/00205/AM04	0310247081 dt.12.01.2004
Date: 01.09.2015		Fixation of norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 13.10.2015.

S.No.325

Case No. A/R-116	M/s. Flovel Energy Pvt. Limited, Faridabad	HQF.No.01/81/050/00396/AM11/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/23/040/00135/AM11	0510271787 dt.31.08.2010
Date: 01.09.2015		Request for fixation of norms	

Decision: The committee noted that the firm vide its e-mail dated 10.07.2015 had requested to grant another opportunity for Personal Hearing after 28.04.2015. Accordingly, the firm was granted Personal Hearing on 20.07.2015. The committee noted that the representatives from M/s Flovel Energy Pvt. Ltd.

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appeared for the Personal Hearing on 20.07.2015 at 3.00 PM and this hearing was attended by S/Shri S.S. Sorot and Pramod Kumar Rai, on behalf of the firm.

The committee further noted that firm's representatives submitted oral submissions / explanations.

The committee further noted that while making oral submissions, the representatives referred to the detailed contentions made in the written submissions and explained the same at length to the committee. The committee took note of the oral submissions being referred to by the representatives and gave a patient hearing to the detailed oral submissions made by the firm which continued up to 3.30 PM.

However, on hearing the oral submissions made by the firm, NC decided to request CLA, New Delhi to verify and provide copies of all amendment sheets issued for this AA, in chronological order, indicating the description of import and Export items and ITCHS Code of the import and Export items.

Accordingly, CLA, New Delhi has furnished the requisite details indicating the description of import and Export items and ITCHS Code of the import and Export items. NC decided that a self contained note be put up by DDG (PS) to take a decision on the subject authorization. NC also noted that DHI has already provided comments vide UO No.10.07.2015 for this case. Case is deferred to 13.10.2015.

S.No.326

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 01.09.2015		Request for revision of norms.	dt.11.12.2008

Decision: The committee noted that the firm's request dated 30.06.2014 has been sent to DHI on 07.04.2015 for comments and decided to remind DHI to expedite comments.
Case is deferred to 13.10.2015.

S.No.327

Case No. A/R-146	M/s. Man Trucks India Pvt. Ltd., Pune	HQF.No.01/80/050/00830/AM11/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/24/040/00119/AM11	3110046183
Date: 01.09.2015		Request for fixation of norms.	dt.29.12.2010

Decision: The committee noted that DHI vide UO No.3(43)/10-TSW(B)/276 dated 16.07.2015 has raised deficiency in the firm's request and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 13.10.2015.

S.No.328

Case No. A/R-161	M/s. Automat Irrigation Pvt. Ltd., Shahdara, Delhi	HQF.No.01/80/050/00138/AM11/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/23/040/00013/AM15	0510385020
Date: 01.09.2015		Request for fixation of norms	dt.25.04.2014

Decision: The committee noted that the firm's request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments followed by D.O. letter dated 23.07.2015 from Chairman, NC-I to JS, C&PC to expedite comments. Case is deferred to 13.10.2015.

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S.No.329

Case No. A/R-17	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/050/00349/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/95/040/00180/AM15	0310786804
Date: 01.09.2015		Request for revision of norms	dt.14.07.20014

Decision: The committee decided to modify the norms based on the recommendation of DHI vide U.O. No. Nil dated 01.09.2015 "as per C-1647, item 6, 7- Net to net GN-4" (copy to be sent to RA & Firm). RA may take further necessary action accordingly.

S.No.330

Case No. A/R-21	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/050/00277/AM14/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/95/040/00170/AM14	0310739825
Date: 01.09.2015		Request for revision of norms	dt.02.07.2014

Decision: The committee noted that the firm's request has been sent to DHI on 15.04.2015 for comments followed by reminder dated 09.07.2015 and decided to remind DHI again to expedite comments. Case is deferred to 13.10.2015.

S.No.331

Case No. A/R-25	M/s. Poly Medicure Ltd;	HQF.No.01/80/050/00270/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/24/040/00118/AM15	0510389511
Date: 01.09.2015		Request for revision of norms	dt.09.07.2014

Decision: The committee noted that the firm's request has been sent to C&PC on 07.04.2015 for comments followed by reminder dated 09.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 13.10.2015.

S.No.332

Case No. A/R-26	M/s. Poly Medicure Ltd;	.HQF.No.01/80/050/00286/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/24/040/00197/AM15	0510390116
Date: 01.09.2015		Request for revision of norms	dt.05.08.2014

Decision: The committee noted that the firm's request has been sent to C&PC on 07.04.2015 for comments followed by reminder dated 10.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 13.10.2015

S.No.333

Case No. A/R-27	M/s. Poly Medicure Ltd;	.HQF.No.01/80/050/00288/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/24/040/00422/AM14	0510378497
Date: 01.09.2015		Request for revision of norms	dt.06.02.2014

Decision: The committee noted that the firm's request has been sent to C&PC on 07.04.2015 for comments followed by reminder dated 10.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 13.10.2015.

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S.No.334

Case N5. A/R-28	M/s. Poly Medicure Ltd;	.HQF.No.01/80/050/00268/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/24/040/00165/AM14	051038660
Date: 01.09.2015		Request for revision of norms	dt.11.07.2014

Decision: The committee noted that the firm's request has been sent to C&PC on 07.04.2015 for comments followed by reminder dated 10.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 13.10.2015.

S.No.335

Case No. A/R-29	M/s. Micron Instruments P. Ltd;	.HQF.No.01/80/050/00589/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/24/040/00459/AM15	0510392622
Date: 01.09.2015		Request for revision of norms	dt.30.12.2014

Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them 28.04.2015, followed by reminder on 10.07.2015 and final reminder dated 17.08.2015 and decided to grant another 15 days time to furnish reply. Case is deferred to 13.10.2015.

S.No.336

Case No. A/R-30	M/s. Micron Instruments P. Ltd;	.HQF.No.01/80/050/00515/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/24/040/00360/AM15	0510391970
Date: 01.09.2015		Request for revision of norms	dt.13.11.2014

Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them 28.04.2015, followed by reminder on 10.07.2015 and final reminder dated 17.08.2015 and decided to grant another 15 days time to furnish reply. Case is deferred to 13.10.2015.

S.No.337

Case No. A/R-46	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00557/AM11/DES .I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/24/040/00250/AM11	3110047051
Date: 01.09.2015		Request for clarification / modification of norms	dt.22.02.2011

Decision: The committee decided to modify the norms as per request of the firm to maintain input description as per AA No.3110030840 dated 20.09.2007 on repeat basis for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.338

Case No. A/R-47	M/s. Autocomp India Pvt. Ltd., Nasik (Mah.)	HQF.No.01/81/050/00179/AM13/DES .I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/83/040/00074/AM13	3110054970

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Date: 01.09.2015		Request for clarification / modification of norms	dt.13.07.2012

Decision: The committee decided to modify the norms as per request of the firm to maintain input description as per AA No.3110030840 dated 20.09.2007 on repeat basis for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.339

Case No. A/R-48	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00427/AM11/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/24/040/00130/AM11	3110045269 dt.28.10.2010
Date: 01.09.2015		Request for clarification / modification of norms	

Decision: The committee decided to modify the norms as per request of the firm to maintain input description as per AA No.3110030840 dated 20.09.2007 on repeat basis for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.340

Case No. A/R-49	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00490/AM12/DES .I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/83/040/00206/AM12	3110052368 dt.13.01.2012
Date: 01.09.2015		Request for clarification / modification of norms	

Decision: The committee decided to modify the norms as per request of the firm to maintain input description as per AA No.3110030840 dated 20.09.2007 on repeat basis for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

S.No.341

Case No. A/R-50	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00189/AM14/DES .I	Lic. No. & date
Meeting No.11/16		RA.F.No.31/83/040/00020/AM14	3110058599 dt.03.06.2013
Date: 01.09.2015		Request for clarification / modification of norms	

Decision: The committee decided to modify the norms as per request of the firm to maintain input description as per AA No.3110030840 dated 20.09.2007 on repeat basis for the purpose of regularisation of the above mentioned AA.

RA may take further necessary action accordingly.

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S.No.342

Case No. A/R-51	M/s. Spirotech Heat Exchanger Pvt. Ltd., Pune	HQF.No.01/80/050/00265/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/24/040/00154/AM15	0510389675 dt.14.07.2014
Date: 01.09.2015		Request for revision of norms	

Decision: The committee decided to maintain description of export item as per AA issued to the firm for the purpose of redemption of the AA.
RA may take further necessary action accordingly.

S.No.343

Case No. A/R-52	M/s. Sartorius Stedium India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00303/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.07/24/040/00136/AM15	0710105701 dt.11.07.2014
Date: 01.09.2015		Request for revision of norms	

Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.08.2015 and decided to send reminder to the firm to furnish reply.
Case is deferred to 13.10.2015.

S.No.344

Case No. A/R-54	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00468/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/95/040/00415/AM15	0310788987 dt.10.09.2014
Date: 01.09.2015		Request for revision/amendment of norms	

Decision: The committee noted that firm's request dated 19.05.2015 has been sent to DHI on 22.05.2015 for comments and decided to remind DHI to expedite comments.
Case is deferred to 13.10.2015.

S.No.345

Case No. A/R-61	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00568/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/23/040/00409/AM15	0510392350 dt.10.12.2014
Date: 01.09.2015		Request for revision of norms	

Decision: The committee decided to modify the norm based on the recommendation of DIPP vide ID No.12/100/2015-TSW/61-A/R dated 01.09.2015 as under:-

1. As firm has now submitted detailed calculations for the requirement of welding consumables with thickness wise details of steel plates, quantity of import item at Sl. No. 6 may be increased from 468 Kgs. to 900 Kgs.

RA may take further necessary action accordingly.

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S.No.346

Case No. A/R-63	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00485/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.61/24/040/00057/AM15	6110001261
Date: 01.09.2015		Request for revision of norms	dt.06.01.2015

Decision: The committee noted that firm's request dated 01.09.2015 has been sent to DHI on 14.07.2015 for comments. NC decided to maintain earlier comments as informed by DHI.
RA may take further necessary action accordingly.

S.No.347

Case No. A/R-65	M/s.Value Industries Limited (Videocon) Mumbai	HQF.No.01/80/162/00194/AM10/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/95/040/00012/AM10	0310527117
Date: 01.09.2015		Request for revision of norms	dt.03.07.2009

Decision: The committee decided to modify the norms for the purpose of redemption/regularisation of the above mentioned AA based on the recommendation of DIPP vide ID No.12/100/2015-TSW/65-A/R dated 01.09.2015 as under:-

For the **purpose of redemption**, Advance Authorisation may be ratified as under:

1. Words "Suitable for 6000 Sq. Meters Clean Room Area & consisting of Panels & Air Handling Unit" may be suffixed with the description of export item.
2. Net weight of export item may be specified as 960.487 MT.
3. Quantities of import items at Sl. No. 1 to 5 may be allowed as 1.02 Sq.meter/ Sq.meter. content in the export product as claimed by the firm.
4. Quantity of import item at Sl. No. 6 may be allowed as 1.02 meter/mtr. content in the export product.
5. Quantities of import items at Sl. No. 7 to 9 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 10 may be allowed as 1.05 Sq.meter/ Sq.meter. content in the export product.
7. Quantities of import items at Sl. No. 11 & 12 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 13 may be allowed as 1.02 meter/mtr. content in the export product.
9. Quantities of import items at Sl. No. 14 & 15 may be allowed on net to net basis with accountability clause.
10. Quantity of import item at Sl. No. 16 may be allowed as 1.02 meter/mtr. content in the export product.
11. Quantity of import item at Sl. No. 17 may be allowed as 1.02 Kg./Kg. content in the export product.
12. Quantity of import item at Sl. No. 18 may be allowed on net to net basis with accountability clause.
13. Quantities of import item at Sl. No. 19 to 21 may be allowed as 1.01 meter/ meter. content in the export product as claimed by the firm.
14. Quantities of import items at Sl. No. 22 to 27 may be allowed on net to net basis with accountability clause.
15. Quantity of import item at Sl. No. 28 may be allowed as 1.02 meter/mtr. content in the export product.

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16. Quantities of import items at Sl. No. 29 to 32 may be allowed on net to net basis with accountability clause.
17. Quantities of import items at Sl. No. 33 to 35 may be allowed as 1.02 Sq.meter/ Sq.meter. content in the export product as claimed by the firm.
18. Quantity of import item at Sl. No. 36 may be allowed as 1.02 Cubic meter/Cubic mtr. content in the export product.
19. Quantities of import items at Sl. No. 37 to 42 may be allowed on net to net basis with accountability clause.
20. Quantities of import item at Sl. No. 43 may be allowed as 1.01 meter/ meter. content in the export product as claimed by the firm.
21. Quantities of import items at Sl. No. 44 to 49 may be allowed on net to net basis with accountability clause.
22. Quantity of import item at Sl. No. 50 may be allowed as 1.05 Sq.meter/ Sq.meter. content in the export product.
23. Quantity of import item at Sl. No. 51 may be allowed as 1.02 meter/ meter content in the export product.
24. Quantities of import items at Sl. No. 52 & 53 may be allowed on net to net basis with accountability clause.
25. Quantities of import items at Sl. No. 54 to 56 may be allowed as 1.02 meter/ meter content in the export product.
26. Quantities of import items at Sl. No. 57 to 71 may be allowed as 1.02 Sq.meter/ Sq.meter. content in the export product as claimed by the firm.
27. Quantities of import items at Sl. No. 72 to 78 may be allowed on net to net basis with accountability clause.
28. Quantities of import items at Sl. No. 79 & 80 may be allowed as 1.02 meter/ meter content in the export product.
29. Quantities of import items at Sl. No. 81 to 86 may be allowed on net to net basis with accountability clause.

RA may take further necessary action accordingly.

S.No.348

Case No. A/R-90	Reference received from RA, Mumbai of M/s. Alstom India Ltd., Mumbai	HQF.No.01/80/050/00346/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/94/040/00333/AM15	0310786768 dt.14.07.2014
Date: 01.09.2015		Request for amendment of norms	

Decision: The committee decided modify the norms based on the recommendation of DHI vide UO No. Nil dated 01.09.2015 (copy to be sent to firm & RA).

RA may take further necessary action accordingly.

S.No.349

Case No. A/R-91	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00346/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/23/040/00084/AM15	0510388030 dt.03.06.2014
Date: 01.09.2015		Request for revision of norms	

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Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments. Case is deferred to 13.10.2015.

S.No.350

Case No. A/R-92	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00538/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/23/040/00393/AM15	0510392240
Date: 01.09.2015		Request for revision of norms	dt.02.12.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments. Case is deferred to 13.10.2015.

S.No.351

Case No. A/R-93	M/s. Greatoo Molds India Ltd., Chengalpet(TN)	HQF.No.01/80/050/00523/AM14/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.04/24/040/00229/AM14	041054390
Date: 01.09.2015		Request for fixation of norms	dt.20.01.2014

Decision: The committee decided to process the case on file regarding policy for reopening of cases and whether fees are to be taken for this case. However, recommendation of MSME for this case has been received. Case is deferred to 13.10.2015.

S.No.352

Case No. A/R-94	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00341/AM13/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/95/040/00286/AM13	0310703316
Date: 01.09.2015		Request for revision of norms	dt.27.07.2012

Decision: The committee noted that firm's request dated 20.07.2015 has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.

S.No.353

Case No. A/R-95	M/s. Powerwind Ltd., Gurgaon	HQF.No.01/80/050/00043/AM15/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.05/24/040/00344/AM14	0510375759
Date: 01.09.2015		Request for fixation of norms	dt.09.01.2014

Decision: The committee noted that firm's request dated 27.07.2015 has been sent to C&PC on 26.08.2015 for comments. Case is deferred to 13.10.2015.

S.No.354

Case No. A/R-96	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00557/AM13/DES.I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/95/040/00778/AM13	0310720388
Date: 01.09.2015		Request for revision of norms	dt.11.01.2013

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Decision: The committee noted that firm's request dated 20.07.2015 has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.

S.No.355

Case No. A/R-97	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00556/AM13/DES .I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/95/040/00774/AM13	0310720380 dt.11.01.2013
Date: 01.09.2015		Request for revision of norms	

Decision: The committee noted that firm's request dated 20.07.2015 has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.

S.No.356

Case No. A/R-98	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00042/AM12/DES .I	Lic. No. & date
Meeting No.11/16		RA.F.No.03/95/040/00950/AM11	0310617937 dt.26.11.2010
Date: 01.09.2015		Request for revision of norms	

Decision: The committee noted that firm's request dated 20.07.2015 has been sent to DIPP on 26.08.2015 for comments. Case is deferred to 13.10.2015.

S.No.357

Case No. C - 02	M/s. Schmtetz India P. Ltd;	HQF.No.01/80/171/00021/AM15/DES.I
Meeting No.11/16		Request for fixation of wastage norms M/s. Schemtetz India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.
Date: 01.09.2015		

Decision: The committee noted that firm's reply dated 30.06.2015 has been sent to MSME on 09.07.2015 for comments and decided to remind MSME to expedite comments.
Case is deferred to 13.10.2015.

S.No.358

Case No. A/R- 87	M/s. Shree Electricals, Pune	HQF.No.01/80/171/00021/AM15/DES.I
Meeting No.11/16		Request for fixation of wastage norms M/s. Schemtetz India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.
Date: 01.09.2015		

Decision: The committee noted that representative from the firm was called for personal hearing in this meeting and Shri C.V. Basarkar, firm's representative attended the personal hearing explained their case on import/export items. However, NC decided to maintain status quo in this case i.e not to change earlier decision of Norms Committee

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D/L

Sl. no 2204

~~16-7-15~~

dt 1-9-15.

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom Transport India for ratification of norms of AA no - 0710090531 dt 31-08-12

DES-I, DGFT may kindly refer to the above mentioned AA of M/s Alstom Transport India. The firm has replied vide their letter of dated 27-01-15. The firm has not replied to the point raised by this office of letter of dated 17-12-13.(Copy enclosed) The firm has only given the statement of wastage. The firm to submit calculation of all items whose unit is not in number supported by Engg drawing.

B.C.Nayak
Development Officer
15-07-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(32)/13-TSW(B) dated

(280)

314/DES-I
22/7/15

17/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom Transport India for ratification of norms of licence no 0710090531 dt 31-08-12

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Alstom Transport India. Firm's reply of dated 27-06-13 has been examined. There are a number of raw materials like item no 283 to 309. The calculation submitted is not clear. For example for Coil No- SP10010544000, the raw material weight is 57.9 Kg, while component weight is stated to be 62.84 Kg, but wastage is 14.5%. The firm may be asked to give clearly calculation of the each raw materials separately correlating with the dimensions in the drawing with proper highlighting to examine the request.

B.C.Nayak
Development Officer
17-12-13

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(32)/13-TSW(B)/387 dated

313/DES-I
22/7/15

17/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(75)/15-ME

Subject: AA no 0410141073 dated 16.11.12 in respect of M/s Greatoo Molds India Pvt. Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 16170 kg after affecting 50% recovery for scrap and inclusive of 10% wastage.

This issues with the approval of Director (ME)

(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(75)/15-ME dated 30.07.15

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

09
01/9/15 DL

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom India for ratification of norms of AA no 0710096369 dt 02-07-13

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Alstom India. The firm may be asked to submit same information as was sought for AA no 0710096370 dt 02-07-13 vide this Office letter of dated 14-07-15.(Copy enclosed)

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
24-07-15

FTDO, DES-I, DGFT
Deptt. of HI, UO No 3(32)/13-TSW(B) dated

17/9
PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom India for ratification of norms of AA no ~~3210077370 dt 18-12-14~~ 0710096370 dt 02/07/13

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Alstom India. The firm has replied vide their letter of dated 27-01-15. The firm may be asked to submit following information.

1. The firm has not filled all columns for item no 112 to120 etc in the allocation of inputs. The reason for the same.
2. The firm has only given the statement of wastage. The firm to submit calculation of all items whose unit is not in number supported by Engg drawing.
3. The firm to indicate item no of consumables like item no 264 to 273 etc & their total value.

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
14-07-15

FTDO, DES-I, DGFT
Deptt. of HI, UO No 3(32)/13-TSW(B) dated

17/9
PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl.No. 10
dt 20-7-15
dt 1-9-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom India for ratification of norms of AA no 0710096370 dt 02-07-13

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Alstom India. The firm may be asked to submit same information as was sought for AA no 0710096370 dt 02-07-13 vide this Office letter of dated 14-07-15.(Copy enclosed)

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
24-07-15

FTDO, DES-I, DGFT
Deptt. of HI, UO No 3(32)/13-TSW(B) dated

OK.

(284)

35G/DES-I
31/8/15

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31/7/15

17/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom India for ratification of norms of AA no ~~3210077370 dt 18-12-14~~ 0710096370 dt 02/07/13

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Alstom India. The firm has replied vide their letter of dated 27-01-15. The firm may be asked to submit following information.

1. The firm has not filled all columns for item no 112 to120 etc in the allocation of inputs. The reason for the same.
2. The firm has only given the statement of wastage. The firm to submit calculation of all items whose unit is not in number supported by Engg drawing.
3. The firm to indicate item no of consumables like item no 264 to 273 etc & their total value.

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
14-07-15

FTDO, DES-I, DGFT
Deptt. of HI, UO No 3(32)/13-TSW(B) dated

17/9
PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. no 12

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(76)/15-ME

Subject: AA no 0410147951 dated 11.07.13 in respect of M/s Greatoo Molds India Pvt. Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 8657.89 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.

This issues with the approval of Director (ME)

30/7

(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(76)/15-ME dated 30.07.15

358/DES2
31/8/15

17/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Self

31/7/15

01/80/162/157/AM16 S.No.22
01/09/2015
DES-I

विदेश व्यापार
O/o Directorate General of Foreign Trade
28 AUG 2015
आर एण्ड आई/R. & I.
डायरी सं./Dy. No.

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310777350 dated 7.4.2014 issued in favour of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli.

Reference DGFT I.D. No. 01/80/50/00181/AM15/DES-I/489 dated 1.07.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli for export of "OPGW Earth cable 24 fibers".

2. The FOB value of export is Rs.305,003,904.00 (US$ 305,003,904.00)) and CIF value of import is Rs 188,067,760.00 (US$ 188,067.00).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per as per column 5 inclusive of the wastage in column 4 :-

S.No.	Import item	Quantity Applied in DGFT (KG)	Wastage Recommended	Quantity Recommended (KG)
1.	1A Filling Jelly	8842.00	1.5%	8547.72
2.	1B Al Ingots	284800.00	2%	274697.22
3.	1C Al Clad steel Wire 3.5mm	315068.00	2%	315068.00
4.	1D Polyimide tape	1016.00	1%	981.42
5.	2A Filling Jelly	11260.00	2%	10884.82
6.	2B Al Ingots	487860.00	2%	469347.29
7.	2C Al Clad steel wire 3.5mm	369403.00	2%	369403.00
8.	2D Polyimide tape	1268.00	1%	1219.27

(Asha Nangia)
Director

Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(16)/14 -IPHW dated 21.8.2015

1/9/15

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

37
01/09/15

30(106)/15-ME

Subject: AA no 0410159157 dated 05.08.14 in respect of M/s Mobis India Ltd.

The unit has asked for 2% wastage in the application. As the import is of components, the norms may be fixed as follows:-

- The import may be allowed on net to net basis with NIL wastage along with accountability clause.

This issues with the approval of Director (ME) for taking view by NC.

1/9

(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(106)/15-ME dated 01.09.15

1/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.43
01/09/2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering ltd, Hyderabad for ratification of norms of AA no 0910060956 dtd 12-09-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Azad Engineering ltd, Hyderabad. Firm's e-mail of dated 13-01-15 has been examined. It is observed that main application was forwarded on 07-04-15 for which this Office comment of dated 20-04-15 has been sent. DGFT may get the reply of 20-04-15 (copy enclosed) to examine the request. The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
28-08-15

DDG,DGFT, DES-I)
Deptt. of HI, UO No 3(92)/15-TSW(B) dated

17/9
PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S. No. 46
01/09/2015

1/9/2015
20/7/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Sara Sae for ratification of norms of AA no -6110001273dt 02-02-15

Ref: DGFT ID Note No. 01/80/50/624/AM15/DES-I/419Dated 03-07-15.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Sara Sae. The firm has replied vide their letter of dated 27-05-15. It has not submitted the catalogue of the export product or the proper calculation. Since the firm has not submitted above information, this Office recommends import of Raw materials(4 items) which are Seamless tubes at 1.02 Kg/kg content in export product taking clue from SION C-1647.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
05-08-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(86)/15-TSW(B)

298

Shri NK
13/8/15

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 50 1/9/15 D/No. 50

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

1-9-15

Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310794514 dt 11-03-15

DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. The firm may be asked to submit following information.

1. As per the copy of order submitted by the firm, the firm is to supply one unit of steam turbine set while export is for 14 set of turbines. The firm to clarify the same.
2. Item no of consumables like Paints, thinner & primers etc , their total value.
3. The difference between item no 4 &5 of import.
4. Raw Material weight & finished weight of castings & forgings proposed for import.
5. Sl no 4,5 & 9 & 11 of SDL.
6. Breakup all import items in sets to numbers.
7. Break up of accessories & parts in the description of import.
8. AA number of the similar export product & copy of NC Decision

In case no information is made available after two weeks, DES-I may decide based on hand book of procedure.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
12-08-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(155)/15-TSW(B) (308)

Sulf Hain 13/8/15

1/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No 54

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310794808 dt 23-03-15

DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. The firm may be asked to submit following information.

1. As per the copy of order submitted by the firm, the firm is to supply two units of steam turbine set while export is for 15 set of turbine. Firm to clarify the same
2. Item no of consumables like Paints, thinner & primers etc , their total value.
3. The difference between item no 1 &2 of import
4. Raw Material weight & finished weight of castings & forgings proposed for import.
5. Sl no 4,5 & 9 & 11 of SDL.
6. Breakup all import items in sets to numbers.
7. Break up of accessories & parts in the description of import.
8. AA number of the similar export product & copy of NC Decision

In case no information is made available after two weeks, DES-I may decide based on hand book of procedure.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
12-08-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(152)/15-TSW(B) (309)

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 55
1/9/15 D12

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310794805 dt 23-03-15

DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. The firm may be asked to submit following information.

1. As per the copy of order submitted by the firm, the firm is to supply two units of steam turbine set while export is for 15 set of turbine. Firm to clarify the same
2. Item no of consumables like Paints, thinner & primers etc , their total value.
3. The difference between item no 1 &2 of import
4. Raw Material weight & finished weight of castings & forgings proposed for import.
5. Sl no 4,5 & 9 & 11 of SDL.
6. Breakup all import items in sets to numbers.
7. Break up of accessories & parts in the description of import.
8. AA number of the similar export product & copy of NC Decision

In case no information is made available after two weeks, DES-I may decide based on hand book of procedure.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
12-08-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(153)/15-TSW(B) (307)

12/8/15

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

58
1/9/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: AA no 0710107973 dated 31.03.15 in respect of M/s Future Tech Engineering Pvt. Ltd.

SL #	Description of the Components to Be Exported	Import Item Description	Measurement	Import allowed	Percentage
1	STRUT-MAIN	2024-T351 Alluminium Plate AMS-QQA-250/4	2.250" ST x 3.50" W x 18.50" L(grain)	143.704	197.5238
2	STRUT-MAIN	2024-T351 Alluminium Plate AMS-QQA-250/4	0.250" ST x 3.50" W x 18.50" L(grain)	145.728	198.8679
3	FITTING-GAS SPRING	2024-T351 Alluminium Plate AMS-QQA-250/4	1" ST x 1.60" W x 3.10" L(grain)	9.768	85
4	RAIL-GRIPPER	2024-T351 Alluminium Plate AMS-QQA-250/4	1.50" ST x 2.8" W x 15" L(grain)	117.348	138.125
5	RAIL-GRIPPER	2024-T351 Alluminium Plate AMS-QQA-250/4	1.50" ST x 2.8" W x 15" L(grain)	118.536	138.4071
6	PIVOT-BLOCK	2024-T351 Alluminium Plate AMS-QQA-250/4	1.50" ST x 1.4" W x 2.40" L(grain)	20.28249	58.95368
7	SPACER-STOP	2024-T351 Alluminium Plate AMS-QQA-250/4	1" ST x .900" W x 2"L(grain)	3.33	85
8	BEAM-FRONT	2024-T351 Alluminium Plate AMS-QQA-250/4	0.750" ST x 2.4" W x 15.7" L(grain)	31.9545	104.0517
9	RACK-RATCHET	17-4 PH AMS 5643 rectangular Stainless Steel bar	0.625" T x 3" W flat bar x 3.9" long	16.116	178.8235
10	POST-HEADREST	2024-T351 Alluminium Plate AMS-QQA-250/4	0.625" ST x 1.6" W x 6.70"L(grain)	34.5	79.6875
11	MOUNT-GAS SPRING	2024-T351 Alluminium Plate AMS-QQA-250/4	1" ST x 2.8" W x 4.30"L(grain)	38.664	198.3333
12	MOUNTING-BUMPER	6061-T651 Alluminium Plate	1.75" ST x 2.4" W x 3.5"L(grain)	95.94156	105.0033

1/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

		AMS 4027			
13	LINK-METERING	2024-T351 Alluminium Plate AMS-QQA-250/4	0.500" ST x 1.6" W x 4.70"L(grain)	3.9123	55.25
14	MOUNT-GAS SPRING	2024-T351 Alluminium Plate AMS-QQA-250/4	1" ST x 2.8" W x 4.30"L(grain)	35.604	174.7222
15	BLOCK-BRACE	2024-T351 Alluminium Plate AMS-QQA-250/4	0.625" ST x 1.2" W x 4.70"L(grain)	8.55	42.5
16	MOUNT-LOCK	2024-T351 Alluminium Plate AMS-QQA-250/4	0.500" ST x .80" W x 5.90"L(grain)	2.22	85
17	SUPPORT-OXYGEN BRACKET	6061-T651 Alluminium Plate AMS 4027	0.875" ST x 3.50" W x 8.3"L(grain)	39.42	119
18	LEVER-TRACK LOCK	2024-T351 Alluminium Plate AMS-QQA-250/4	0.750" ST x 9.8" W x 16.90"L(grain)	68.315	228.4375
19	BELLCRANK-PITCH	2024-T351 Alluminium Plate AMS-QQA-250/4	0.625" ST x 1.70" W x 13.20"L(grain)	16.9505	484.5
20	GUIDE-TRACK PIN	2024-T351 Alluminium Plate AMS-QQA-250/4	0.750" ST x 1.8" W x 9.9" L(grain)	19.746	174.25
21	GEAR-INNER HARMONIC DRIVE	7075-T651, Alluminium ROD-RND AMS-QQ-A-225/9	1.750" dia. x 3.94" long	18.309	412.8571
22	SHAFT-ARMREST	7075-T651, Alluminium ROD-RND AMS-QQ-A-225/9	1.50" dia. x 9.06" long	62.0891	400.3151
23	GEAR-INNER HARMONIC DRIVE	6061-T6511, Alluminium ROD-RND AMS-QQ-A-200/8	1.875" dia. x 2.95" long	82.7694	128.0903
24	GEAR-OUTER HARMONIC DRIVE	6061-T6511, Alluminium ROD-RND AMS-QQ-A-200/8	2.375" dia. x 2.56" long	119.8125	255
25	GEAR-OUTER HARMONIC DRIVE	6061-T6511,Alluminium ROD-RND AMS-QQ-A-200/8	2.375" dia. x 2.76" long	22.25725	359.386
26	BEAM-REAR GRIPPER	4130N Stainless Steel RECT. TUBE (1.00 X 0.500 X .049 Wall)	1/2" OD x 1" ID x .049" W x 102"-108" R/L	11.2266	23.75

17/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

28	SIDE PANEL BASE	ALFLR00828 2024 Aluminum - T351 Non-USI Plate 1.50000 (+-.047) X Width 14.7200 (+.125, -.000) X Length 16.1400 (+.125, -.000) Plate Sawing - Standard ASTM B 209 | 2010 ROHS COMPLIANT SAE AMS 4037 | P SAE AMS-QQ-A-250/4 | A | 1998	1.50000 (+-.047) X Width 14.7200 (+.125, -.000) X Length 16.1400 (+.125, -.000)	280.866	670.7629
29	SIDE PANEL BASE	ALFLR00828 2024 Aluminum - T351 Non-USI Plate 1.50000 (+-.047) X Width 14.7200 (+.125, -.000) X Length 16.1400 (+.125, -.000) Plate Sawing - Standard ASTM B 209 | 2010 ROHS COMPLIANT SAE AMS 4037 | P SAE AMS-QQ-A-250/4 | A | 1998	1.50000 (+-.047) X Width 14.7200 (+.125, -.000) X Length 16.1400 (+.125, -.000)	280.866	670.7629
30	SHAFT - ARMREST	ALRD00229 7075 - T651 Aluminum Cold Finished Round 1.5000 (+-.0025) X 144 " RBW Cutting - Standard Cut in Half ASTM B 211 | 2012 ROHS COMPLIANT SAE AMS 4123 | H SAE AMS-QQ-A-225/9 | 1997	Dia1.2500 (+-.0025) X 144 "	159	297.5

Sno 27 and 31 of items of import may be allowed on net to net basis with NIL wastage and accountability clause. UOM of S.No 31 of items of export to be changed to numbers. The above quantities have been recommended after affecting 15% recovery for scrap from aluminium and 5% recovery for scrap from Steel.

This issue with the approval of Director (ME) for taking a view by NC.

(KSSodhi)
AD (ME)

Sh Haradhan Das, FTDO, DGFT Udhyog Bhawan New Delhi
O/o the DC(MSME) UO Note no 30(91)/15-ME dated 27.08.15

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(78)
Sl. No. 78
dt 1-9-2015

No. 46011/35/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the August 25, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Bio Tech Vision Care Pvt. Ltd., Gujarat for issue of advance licence (Licence No. 0810135196 dated 06.05.2015) for export of Sterile PVA Spears and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/80/050/077/AM-16/DES-I/ 252 dated 27.05.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in No	Name of import Item (s)	Qty. in Nos.
Sterile PVA Spears	One No	PVA Eye Spear	Net + 1% wastage
		Aluminium Pouch PVA Spear (Packing Material)	Net + 1% wastage

This has approval of the competent authority.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

17/9
PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

No. 46011/35/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sl. No. 79
dt 1-9-2015

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the August 25, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Bio Tech Vision Care Pvt. Ltd., Gujarat for issue of advance licence (Licence No. 0810135197 dated 06.05.2015) for export of Hydrophobic Acrylic Foldable Intraocular Lens in Preloaded Delivery System and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/80/050/077/AM-16/DES-I/258 dated 01.06.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in No	Name of import Item (s)	Quantity
Hydrophobic Acrylic Foldable Intraocular Lens in Preloaded Delivery System	One No.	Hydrophobic Acylic Buttons Clear	1.01

This has approval of the competent authority.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

1/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

F. No. 46011/35/2011-PC-.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July 20, 2015

To

M/s. BIO-TECH Vision Care Pvt. Ltd.,
401, Sarthik II, Opp – Rajpath Club,
S.G. Highway, Ahmedabad.,
Gujarat – 380 054.
E. Fax : 91-79-40033767
Email ID : intbusiness@biotechvisioncare.com

Subject : Advance Authorisation Application from M/s. Bio-Tech Vision Care Pvt. Ltd, Gujarat for the import of inputs against the export of Hydrophobic Acrylic Foldable Intraocular Lens in Preloaded Delivery System for 10000.000 Nos. (Advance Authorisation No. 0810135195 dated 06.05.2015).

Sir.

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for the export product in respect of Hydrophobic Acrylic Foldable Intraocular Lens in Preloaded Delivery System may be furnished.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for item of import i.e. Hydrophobic Acrylic Foldable Intraocular Lens in Preloaded Delivery System may be furnished.
3. Detailed and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process alongwith justification for wastages, if any, at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Details of production of export product under reference during the **last three years** duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
7. Small sample of export product and import products, if feasible.
8. Any other relevant information.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi-110 001 (w.r.t. their U.O. No. 01/80/050/120/AM-16/DES-1/471 dated 16.07.2015

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Government of India
Ministry of Commerce and Industry
Office of Jt. Director General of Foreign Trade
Coimbatore

Authorisation Cancellation/Surrender Letter

To
AQUASUB ENGINEERING
TUDIYALUR POST
COIMBATORE
COIMBATORE , TAMIL NADU
641034

Sub: Cancellation of Authorisation (Advance Authorisation)

Sir/Madam,

I write to inform you that, the following authorisation has been cancelled on 05.08.2015 due to
The firm has wrongly filled Port of Registration col. for DEEMED

Scheme:Advance Authorisation

Authorisation No: 3210077537 Dated : 08.05.2015

Your`s faithfully,

Place:Coimbatore
Date:05.08.2015

(M. GOPINATH)
Jt. Director General of Foreign Trade

(Issued from file:32/24/040/00002/AM16/ Dated:06.04.2015)

Copy To :
1. The Commissioner of Customs

Place:Coimbatore
Date:05.08.2015

(M. GOPINATH)
Jt. Director General of Foreign Trade

Copy To: The Norms Committee [NC-1] DGFT, H-Wing, Gate-2 Maulana Azad Road New Delhi-110011 for Information and necessary action

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 96
01/9/2015

Sl. No. 97
1-9-15

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Clyde Bergmann India for ratification of norms of AA no 510394296 DT 19-05-15

DES-I, DGFT may kindly refer to above mentioned licence of M/S Clyde Bergmann India. DGFT is requested to forward the firm's complete application to examine the request.

The above issues with approval of IA(KKT)

B.C.Nayak
Development Officer
10-08-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3/155/2015/TSW(B)dated

302

Self
13/8/15

1/9
PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No 105
01/9/15

F. No. 46011/35/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sl. No. 105
21.9.15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July 20, 2015

To

M/s. BIO-TECH Vision Care Pvt. Ltd.,
401, Sarthik II, Opp – Rajpath Club,
S.G. Highway, Ahmedabad.,
Gujarat – 380 054.
E. Fax : 91-79-40033767
Email ID : intbusiness@biotechvisioncare.com

Subject : Advance Authorisation Application from M/s. Bio-Tech Vision Care Pvt. Ltd, Gujarat for the import of inputs against the export of export of Intra Ocular Lens (Foldable) for 500000.000 Nos. (Advance Authorisation No. 0810135356 dated 26.05.2015).

Sir.

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for the export product in respect of Intra Ocular Lens (Foldable) may be furnished.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for item of import i.e. Intra Ocular Lens (Foldable) may be furnished.
3. Detailed and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process alongwith justification for wastages, if any, at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Details of production of export product under reference during the **last three years** duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
7. Small sample of export product and import products, if feasible.
8. Any other relevant information.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi-110 001 (w.r.t. their U.O. No. 01/80/050/132/AM-16/DES-1/467 dated 16.07.2015

381/DES-I
22/7/15

Self
21/7/15

21/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/2 Sl.No. 112
1/9/15

Sl.No. 112
28-7-15
4/1-915

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Best Koki Automotive PVt ltd for ratification of norms of licence no 0510394434 dt 03-06-15

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Best Koki Automotive PVt ltd . The firm may be asked to submit following information.

1. Catalogue of export item with end use.
2. Use of import items & their placement in the export item.

B.C.Nayak
Development Officer
05-08-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(159)/15-TSW(B) dated
(297)

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13/8/15

17/9
PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.124
01/9/2015

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या
No. ~~No.~~ 17(35)/2015-IPHW

दिनांक
Date 4.8.2015

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade
10 AUG 2015
आर० एण्ड आई०/R. & I.
डी० डी० नं०/Dy. No.

M/s. Birla Furukawa Fibre Optics Private Limited
Plot Nos.L-62 to L-64
Verna Industrial Estate, Verna
Salcete, Goa-403722

Sub:- Application for ratification of norms of Advance ~~Licence~~ No. 1710006131 dated 11.6.2015 for export of "Telecommunication Grade Single Mode Optical Fibre".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

i) Details of export product i.e. design of OFC .
ii) Quantity of import item required for manufacturing one unit of export product with calculation
iii) Wastage claimed in manufacturing process
iv) Justification of wastage

Yours faithfully

(Asha Nangia)
Director

Copy to:
Shri Haradhan Das
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/050/135/AM16/DES-1/492 dated 16.7.2015

17/9
PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

01/80/162/141/AM16

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

Sl. No. 129

संख्या
No.1.7(36)/2015-IPHW

दिनांक
Date...27.7.2015

M/s. Donaldson India Filter Systems Pvt. Ltd.
Village Naharpur Kasan
Distt. Gurgaon, Haryana-122001

Sub: Application for ratification of norms of Advance Licence No.0510394576 dated 16.6.2015 for export of " "Element".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the case:-

(i). Details of export product
(ii) Quantity of import items required for manufacturing one unit of export product for each export item
(iii) Wastage claimed in the manufacturing process
(iv) Justification of wastage

Yours faithfully

(Asha Nangia)
Direictor

Copy to:
Shri Haradhan Dass
Deputy Director General
of Foreign Trade
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D.. No. 01/80/50/145/AM16/DES-1/456
dated 16.7.2015

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

346/DES-I
7/8/15

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ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6,सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

S.No. 145
01/09/2015

NL

Sl. No. 145
dt 20-7-15
dt 7-9-15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(77)/15-ME

Subject: AA no 0510394689 dated 24.06.15 for M/s Boysen India Ltd.

Taking cue from AA No 0510344308 dtd 29.01.13, norms may be fixed as follows:-

- Weight of per unit export product may be mentioned as .33 kg. Total number of units to be exported is 50,000 nos.
- Import may be allowed for 17820 kg inclusive of 8% wastage.

This issues with the approval of Director (ME)

Sodhi
31/7

(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(77)/15-ME dated 31.07.15

361/DES-I
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Hdas
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PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 325
01/09/2015

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Flovel Energy pvt ltd for ratification of norms of AA no 0510271787 dtd 31-08-10

DES-I, DGFT may kindly refer to above mentioned AA of M/s Flovel Energy pvt ltd. The firm's letter of dated 24-07-15 has been examined. There is no new information which calls for any change in this Office recommendations of dated 10-07-15.

The above issues with approval of IA (KKt).

B.C. Nayak
Development Officer
28-08-15

DDG, DGFT, DES-I
Deptt. of HI, UO No 3(11)/13-TSW(B) dated

1/9/15

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

Sl. no. 327

Case no. A/R-146

dt 20-7-15

dt 1-9-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Man Trucks India Ltd for ratification of norms of AA no 03110046183 DT 29-12-10

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Man Truck India Ltd. The firm's reply of dated 01-06-15 has been examined. The firm has not submitted Sl no 11 of SDL for all the zinc coated blanks & sheets. It has only given statement of wastage. DGFT is requested to get the calculation for all the zinc coated blanks & sheets supported by Engineering Drawing(SDL 11) to examine the request.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
16-07-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(43)/10-TSW(B)

276

309/DES-I
22/7/15

17/9

PARVEEN SHARMA
Dy. Director General
Directorate General of ForeignTrade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11